

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EA No. 40 of 2023 in OA No. 137/2022

In the matter of:

Pradeep Norula

...Petitioner

Versus

Haryana State Pollution Control Board and Others.

...Respondents

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(Inspector Dinkar)
 Station House Officer,
 PS-DLF Ph III, Gurugram

Date:22.01.2024
 Place:Gurugram

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EA No. 40 of 2023 in OA No. 137/2022

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Reply on behalf of Respondent No. 3 and 4

1. That present reply is being filed through InspectorDinkar, S.H.O., PS: DLF PH III, Gurugram who is impleaded as Respondent No.4. He is authorized and competent to file the present reply on behalf of Respondent No.3 also in his aforesaid official capacity.
2. That above subjected Execution Application has been filed seeking Execution of Order dated 29.04.2022. It is most respectfully submitted that answering respondent were not part of the proceeding of OA No.137/2022. Neither any notice was issued to nor any directions was issued for the answering respondents. Therefore, present execution application is not maintainable and is liable to be dismissed against the answering respondent.
3. That it is further submitted that issue raised in the present OA is compliance of Construction & Demolition Waste Management Rules, 2016 which is primarily under the domain of Municipal Corporation of Gurugram (MCG). The MCG is taking steps for compliance of those Rules and is filing its reply separately. If any assistance is required from the answering respondents w.r.t. providing police force etc., same is being provided to the MCG.
4. That when any vehicle is found in violation of Motor Vehicles Act, 1988 challan is being issued against them. Recently, two tractors which were found in violation of provision of MV Act, 1988 at the area in question, have been challaned on 19.01.2023. Since Challan amount

has not been deposited, those vehicles have not been released. Copy of Challans dated 19.01.2024 are attached herewith as ANNEXURE-1.

It is, therefore, respectfully prayed that in view of the abovementioned submissions, the present application may kindly be dismissed qua the answering respondent.



(Inspector Dinkar)
Station House Officer,
PS-DLF Ph III, Gurugram

Date:22.01.2024
Place:Gurugram

Challan

Traffic Challan No.:HR199438240
19133155Challan Date:Jan 19, 2024 01:31
PM

Vehicle No.:HR98M6952

Vehicle Class:Agricultural Tractor
(LMV)

Location:Nil

Violator Type:Driver

Owner Name:DEEPAK

Owner Address:BANDIHWARI (79), K
DIPUR, Gurgaon-122101

Owner Mobile No:9311113180

Owner S/W/D of:BHIKARI

Driver Name:JAMNA

Driver Address:MADYAPUR BIHAR

Driver Mobile No:9971653113

Driver S/W/D of:UPINDER SINGH

Offence Committed:

8. w/o Registration Certificate_39/192(1) INR:5000
13. W/o Third party Insurance_146/196 INR:2000
16. Violating air pollution standards_115(1)/116/s/192(2) INR:10000
31. Disobey of police orders_179(1) INR:2000

Challan Amount in INR:19000 (Pending)

Place of Impound:V BLOCK

Document Impounded from the Violator:Nil

Witness Name:Nil

Remarks:Nil

Bond under sec 213(5)(e) of Motor Vehicles Act, 1988

(Name and Signature of Owner/Driver)

(Name, Designation and Signature of the Officer)

SI RANBIR 09 ADD SHO PS SEC DLF
PH 3, SI (ESZ, Gurgaon)*****
Please make a photocopy. This is a heat sensitive thermal printout and it will fade away.

Challan

Traffic Challan No.:HR1994382401
19124007

Challan Date:Jan 19, 2024 12:40
PM

Vehicle No.:RJ05RC9351

Vehicle Class:Agricultural Tractor(LMV)

Location:Nil

Violator Type:Driver

Owner Name:LIYAKAT

Owner Address:SARVARKA, SARVARKA
, Bharatpur-321204

Owner Mobile No:8112275257

Owner S/W/D of:FAJRUDEEN

Driver Name:KALF KHAN

Driver Address:WARD NO. 6 MEV MO
HALIA VILLAGE SARVARKA DISTRICT
BHARATPUR RAJASTHAN

Driver Mobile No:9728894833

Driver S/W/D of:PIAJRU

Offence Committed:

1. 8. w/o Registration Certificate_39/192(1) INR:5000
2. 12. Tractor-Trolley commercial use_66/s192a INR:10000
3. 13. W/o Third party Insurance_146/196 INR:2000
4. 1. Driving w/o driving License_3/181 INR:5000

Challan Amount in INR:22000 (Pending)

Place of Impound:VILLAGE NATHPUR

Document Impounded from the Violator:Nil

Witness Name:Nil

Remarks:Nil

Bond under sec 213(5)(e) of Motor Vehicles Act, 1988

(Name and Signature of Owner/Driver)

(Name, Designation and Signature of the Officer)

SI RANBIR 09 ADD SHO PS SEC DEF
PH 3, SI (ESZ, Gurgaon)

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